Centre for Health Law and Policy

National University of Advanced Legal Studies, Kochi

Online Conference on

'The Future of Healthcare Regulation: Law, Ethics, Technology & Policy

11 - 12 February 2027

About the CHLP

The Centre for Health Law and Policy is an interdisciplinary Centre established on 8th August 2014 at the National University of Advanced Legal Studies (NUALS) as its ninth Centre for study and research. It was inaugurated by the Hon'ble Minister for Education of Kerala, Mr. Abdu Rabb.

The Centre aims to promote innovative scholarship through teaching, research, consultancy and advocacy in healthcare law. It fosters collaborations across institutions and disciplines, undertakes research projects on health law and policy, organises training programmes, and sponsors conferences, seminars, workshops and lectures. It also supports scholarly publications and the dissemination of research.

The Centre has organised several events, including the National Workshop on the Right to Emergency Medical Care and the International Seminar on Access to Medicine and Novel Medical Technologies – Health, Human Rights and IPR Perspectives, in collaboration with the Centre for Human Rights and the Centre for Intellectual Property Rights.

It has published a book titled Healthcare, Technology and the Law: Interplay between Regulations and Digital Healthcare, which explores the multidisciplinary relationship between digital healthcare and law, including the influence of social media on mental health and the need for data protection.

On 19th and 20th February 2026, the Centre organised a National Online Conference titled Healthcare and Gender Justice: Perspectives on Contemporary Issues. It featured around 165 paper presentations by academics and students, chaired by 15 resource persons from across the country. Following rigorous scrutiny, 19 selected papers were published in a book bearing ISBN 978-81-688756-0-9.

Event Overview

The virtual conference 'The Future of Healthcare Regulation: Law, Ethics, Technology and Policy' seeks to provide an interdisciplinary platform for examining the evolving dimensions of healthcare regulation and the challenges confronting contemporary legal and policy frameworks. It aims to bring together legal academicians, medical professionals, healthcare administrators, policymakers, researchers, technologists and other stakeholders to deliberate upon emerging developments, identify regulatory gaps and explore innovative approaches to healthcare governance. Particular attention will be devoted to the intersection of technological innovation and legal accountability, the protection of patient rights, ethical dimensions of medical advancements, equitable access to healthcare and the evolving obligations of State and non-State actors in healthcare delivery.

The Centre for Health Law and Policy, NUALS cordially invites original research articles from all academicians, researchers, advocates, social activists, students, and policy makers on the themes mentioned below:

Themes:

1. Healthcare Regulation, Governance and Institutional Accountability
2. Artificial Intelligence, Digital Health and Emerging Technologies
3. Medical Ethics, Patient Autonomy and Professional Responsibility
4. Public Health Law, Policy and Regulatory Challenges
5. Healthcare Equity, Human Rights and Social Justice
6. Mental Healthcare: Law, Ethics and Policy
7. Healthcare Financing, Insurance and Commercial Regulation
8. Climate Change, Environmental Health and the One Health Approach.

The themes mentioned above are not exhaustive and the participants are free to frame articles on sub-themes keeping in mind the basic theme and title of the Conference.

Submission Guidelines

Eligibility

The Conference invites thought-provoking, original, and individual/co-authored research papers from law students, academicians, industry experts, research scholars and legal practitioners that provide new insights on any theme or subtheme of the Conference.

Submission of the Abstract

1. An abstract not exceeding 500 words shall be submitted in .docx or .doc format for consideration to the Google Form on or before 20th December, 2026.
2. Co-authorship of up to two persons is permitted. Co-authoring among individuals of the same or different institutions is permissible.
3. The abstract shall contain the following:
    a. Title of the Paper
    b. Theme of the Conference to which the paper relates
    c. A brief idea of the Paper
    d. Conclusion including the author's perspective.
    e. Relevant 3 Keywords

Submission of the Full-Paper

1. The confirmation of selection of abstracts shall be emailed to authors within 30th December 2026.
2. The last date for submission of full paper is 30th January 2027.
3. Word limit is 3000-5000 words excluding footnotes.
4. Format - MS Word, Font Type: Times New Roman, Font Size: 12, Line Spacing: 1.5
5. For the title of the Paper 14 point capitals may be used.
6. Footnotes citation: Bluebook 21st edition
7. The details/google form link for full paper submission shall be mailed to authors.
8. Full papers shall undergo Blind peer review and plagiarism check. Plagiarized papers will be summarily rejected.
9. Revision (if any) suggested by the reviewer of the paper shall be included.

Publication

The selected papers presented in the Conference will be published in book with ISBN after the author/co-authors incorporates the suggestions suggested by the Review Committee and submits the copyright declaration Form. The selection of papers to be published shall be made after the Conference and email confirmation shall be sent to those whose papers have been selected for publication by last week of April 2027.

Important Deadlines

Last Date for Submission of the Abstract: 20th December 2026.
Communication of the status of the abstract: 30th December 2026.
Submission of the full-length papers: 30th January 2027.

Important Dates

Time	Event
20/12/26	Last date for abstract submission
30/12/26	Abstract Confirmation
30/12/26	Registration Opens
30/01/27	Registration Closes
11-12 Feb 2027	Conference

Rules for Presentation

1. The presenter should prepare a PowerPoint, serving as an outline for their presentation, with the major points of the research.
2. PowerPoint slides should include bullet points rather than complete sentences.
3. Presentations should be no longer than 7 minutes, leaving 2 minutes for Q&A at the end.
4. Papers must include an abstract of not more than 500 words, highlighting the significance of the topic, objectives, and methodology.
5. Papers may be submitted on the following sub-themes:

- Healthcare Regulation, Governance and Institutional Accountability
- Artificial Intelligence, Digital Health and Emerging Technologies
- Medical Ethics, Patient Autonomy and Professional Responsibility
- Public Health Law, Policy and Regulatory Challenges
- Healthcare Equity, Human Rights and Social Justice
- Mental Healthcare: Law, Ethics and Policy
- Healthcare Financing, Insurance and Commercial Regulation
- Climate Change, Environmental Health and the One Health Approach

It is to be noted that the above provided sub-themes are merely descriptive; final papers/abstracts may be submitted on any subject related to Health and Medical Law.
All submissions must be sent as an e-mail, only to "chlp@nuals.ac.in", in .doc/.docx format. No other forms of submission shall be entertained.

Registration Details

Participants interested in the conference are required to first submit an abstract for review. Upon evaluation, they will receive a confirmation email indicating whether their abstract has been accepted. The confirmation email will also contain all necessary details regarding registration and paper submission. Only those whose abstracts are accepted will be eligible to register for the conference by paying the prescribed fee. After successful registration, participants may proceed to submit their full length papers within the stipulated deadline.

Registrations open from 30th December 2026 till 30th January 2027 for:

- Single Author: INR 1000
- Co-authored: INR 1500

Registration fee once paid shall not be refunded due to any circumstances.

Abstract Submission:
https://forms.gle/wjTvV4xWUBAgxujw5

Registration and full paper submission details will be communicated by email after confirmation of the abstract.

Patron-in-Chief & Patron

Prof. (Dr.) G. B. Reddy
Vice-Chancellor

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Advanced Legal Studies, Kochi

Dr. Lina Acca Mathew
Registrar

National University of
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